

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

STARRED QUESTION NO:20
ANSWERED ON:24.02.2015
E-WASTE
Rai Shri Prem Das

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the quantum of e-waste generated in the country during each of the last three years and the current year;
- (b) the names of States which are generating major portion of e-waste in the country;
- (c) the percentage of e-waste recycled in the formal and informal sectors respectively during the said period;
- (d) the details of rules framed by the Government to dispose of e-waste in the country; and
- (e) the details of steps taken to address the problem of e-waste?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (e) of the Lok Sabha Starred Question No. 20 for answer on 24th February, 2015 regarding "E-waste" raised by Adv. Narendra Keshav Sawaikar and Shri Prem Das Rai

(a) & (b) On the basis of survey carried out by Central Pollution Control Board (CPCB), 1,46,800 Metric Tonne (MT) of e-waste was generated in the country during 2005 which had been projected to increase to 8,00,000 MT by the year 2012. Maharashtra, Tamil Nadu, Andhra Pradesh, Uttar Pradesh, West Bengal, Delhi, Karnataka, Gujarat, Madhya Pradesh, Punjab with total generation of 1,09, 577 MT generated 70% of the total e-waste in the country during the year 2005. Compiled national database on e-waste generation in the country on annual basis is not maintained.

(c) As per the information received from CPCB; 1,21,381 MT of e-waste was received by registered dismantler and re-cycler during the year 2013- 2014 in 18 states.

(d) & (e) The Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified e-waste (Management and Handling) Rules, 2011. These Rules have come into force from 1st May 2012 and are applicable to the e-waste generated from IT and telecommunication equipment and consumer electrical and electronic items. These Rules apply to producer, consumer, collection centre, dismantler and recycler of e-waste involved in the manufacture, sale, purchase and processing of electrical and electronic equipment or components as specified in Schedule-I under the Rules. The concept of Extended Producer Responsibility has been enshrined in these Rules as per which the producers shall be responsible for environmentally sound management of e-waste generated from their end of life equipment. In order to facilitate e-waste management in the country, the Ministry is implementing the scheme, "Creation of Management Structure for Hazardous Substances" under which financial assistance is provided for awareness and capacity building activities relating to e-waste management and for setting up of integrated recycling facility for e-waste. In addition, guidelines for implementation of e-waste rules, 2011 have been formulated.